

प्रेषक / From: -

सुभाष चन्द्र शर्मा
अपर निबंधक, किशोर न्याय सचिवालय,
पटना उच्च न्यायालय, पटना

Suvash Chandra Sharma
Additional Registrar,
Juvenile Justice Secretariat
High Court of Judicature at Patna.

Fax No. 0612-2504088

Ph: Off: P.B.X.- 2504071-73-75-76,
Ext.-243, 2505318-19, 21

Off. - 2504300.

Mob: 9431821019

Dated, Patna the 18th Mar., 2020

To

- i) The Additional Chief Secretary,
Department of Social Welfare, Govt. of Bihar, Patna.
- ii) The Director,
Department of Social Welfare, Govt. of Bihar, Patna.

Sub:- Precautionary measures regarding the threat of Novel Coronavirus (COVID-19) outbreak in the Child Care Institutions of Bihar.

Sir,

With reference to the subject noted above, I am directed to say that the Hon'ble Monitoring Committee of Juvenile Justice has been pleased to issue **certain directions (copy enclosed) to the Department of Social Welfare, Govt. of Bihar as a preventive measure to curb the risk of Novel Coronavirus (COVID-19) menace in the CCIs & Juvenile Justice Boards/Children Courts.**

As assured by you, I am also directed to request you **to ensure the compliance of the aforesaid directions and submit the action taken report to the Juvenile Justice Secretariat accordingly.**

Enclosures :- As above (in 03 sheets)

Yours faithfully

Suvash Chandra Sharma
18/3/2020
Additional Registrar

Directions Issued to the Department of Social Welfare, Govt. of Bihar by the Hon'ble Monitoring Committee of Juvenile Justice.

- i. Thorough Medical Check-up of all the inmates and the staffs at CCIs must be done at the earliest.
- ii. Non-contact thermometers/thermal guns must be provided to every CCIs/JJBs and Children Courts at the earliest, handlers be trained and they be put to use existing check points.
- iii. A temporary isolation ward shall be set-up in each Observation Home, wherein the Juvenile must be kept at the time of his entry for 72 hours (during his medical check-up).
- iv. Regular and thorough hand-washing should be advised and a poster/pamphlet with graphical mode in this regard be displayed at conspicuous places in each JJB and Child Care Institutions.
- v. Hand Sanitizers, soaps, handwash etc. should be placed at kitchen sink, wash basin, toilets and at all places where water tap is installed.
- vi. The frequency of cleaning and disinfecting services in high public contact areas of the CCIs and JJBs should be increased, specially at common dining area and washrooms.
- vii. Housekeeping agency/staff shall be asked to ensure that highest level of hygiene is maintained in the entire premise.
- viii. Steps shall be taken for minimizing and regulating the visitors in the CCIs premises.
- ix. A panel of doctors and other medical staffs shall be marked for CCIs. Separate medical record shall be maintained of each Juvenile, mentioning the symptoms of Coronavirus (COVID-19).

- x. No gathering or any other event shall be permitted to be held/conducted in any CCIs or JJBs or Children Courts till further orders.
- xi. All the possible preventive and remedial measures shall be adopted to combat the impending threat of Coronavirus (COVID-19).
- xii. Every step to avoid congestion and occasion of close contacts at CCIs should be taken firmly.
- xiii. After the production of any child in need of care and protection (henceforth CNCP) before the Child Welfare Committee under section 31 of the Juvenile Justice (Care and Protection of Children) Act, 2015 (henceforth Act) the Child Welfare Committee be directed to ensure the medical examination of such child.
- xiv. No surrender deed shall be executed by any parent or guardian u/s 35 of the Act, for the time being. If it is at all required, for the benefit of the child, such deed may be executed only after the medical examination (to be arranged by the Child Welfare Committee) of such child.
- xv. No child below six years of age, who is orphan, surrendered or appears to be abandoned shall be placed in a Specialised Adoption Agency, without proper medical examination.
- xvi. The Child Welfare Committee be directed not to send any child to any Children's Home or Fit Facility or any other child care institution, without proper medical examination of such child.
- xvii. Department of Social Welfare, Govt. of Bihar is directed to inspect all the Child Care Institutions registered under the Act, through its Inspection Committee formed u/s 54, to ensure the well being of children throughout the State of Bihar. Department of Social Welfare, Govt. of Bihar is further directed to place the inspection report before the Juvenile Justice Monitoring Committee accordingly.

- xviii. All adoption agencies/authorities be directed to suspend all adoption proceedings pending in the State of Bihar till further orders.
- xix. The inter-state and intra-state transfer of children between Children's Homes or Special Homes or Fit Facility be deferred for the time being. Only in emergent cases it may be allowed with reasons to be recorded.
- xx. The District Child Protection Unit be directed to visit the Child Care Institutions in their concerned district frequently for ensuring hygiene in such institutions and report the same to the District Administration.
- xxi. The Child Welfare Committee be directed to ensure that no child in need of care and protection shall leave the institutional care without medical examination.
- xxii. The District Child Protection Unit be directed to trace the medical records of children who are leaving institutional care on attaining eighteen years of age for at least 2 months.
- xxiii. Children in the Children Homes / Fit Facility / Specialised Adoption Agency be sensitized on the widespread of Corona virus (COVID-19) and precautions to be taken by them and the caretakers.
- xxiv. Proper sanitization must be ensured of all the Child Care Institutions meant for the child in need of care and protection.
- xxv. A regular visit of Medical Team shall be ensured on each alternate day in the Child Care Institutions and separate medical record shall be maintained of each Child, mentioning the symptoms of Corona virus (COVID-19).
- xxvi. The Department of Social Welfare, Govt. of Bihar is directed to take all / any other necessary steps in order to ensure the safety and health of Child in all Child Care Institutions.
